

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 671 of 2020**

**&**

**I.A. No. 2116 of 2020**

**In the matter of:**

**Amardeep Singh Bhatia**

**....Appellant**

**Vs.**

**Abhishek Nagori,  
Liquidator of Asian Natural  
Resources (India) Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Ratnanko Banerji, Sr. Advocate along with  
Mr. Arvind Kumar Gupta.**

**For Respondents: Mr. Mukund P. Unny, For R-1.  
Ms. Pabitra Dutta & Ms. Anindita Dhankar  
(Intervenor), Advocates**

**With**

**Company Appeal (AT) (Ins.) No. 792 of 2020**

**In the matter of:**

**Vitol S.A.**

**....Appellant**

**Vs.**

**Abhishek Nagori & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Ratnanko Banerji, Sr. Advocate along with  
Ms. Pabitra Dutta & Ms. Anindita Dhankar.**

**For Respondents: Mr. Mukund P. Unny, For R-1.  
Mr. Arvind Kumar Gupta, For, 2,3,4,6 & 8.**

**ORDER**  
**(Virtual Mode)**

**21.12.2020:** Heard Learned Counsel for the Applicant/ Stake holder/  
proposed Intervenor in I.A. No. 2116 of 2020 in Company Appeal (AT) (Ins.)

No. 671 of 2020. Mr. Arvind Kumar Gupta Learned Counsel for the Appellant in Company Appeal (AT) (Ins.) No. 671 of 2020 takes 'Notice' and Mr. Mukund P. Unny Learned Counsel appearing for Respondent No. 1/ Liquidator takes 'Notice' and they pray for time to file 'Reply'/ 'Response' to the Interlocutory Application and accordingly for filing of 'Reply'/ 'Response' time is granted till 5<sup>th</sup> January, 2021 and the copies of the said 'Reply'/ 'Response' will have to be served by the Learned Counsels appearing for the Parties to the Learned Applicant/ Intervenor well in advance before the next hearing date. In respect of the Respondent No. 2 to 6 in Company Appeal (AT) (Ins.) No. 671 of 2020 'Notice' is ordered returnable by 18<sup>th</sup> January, 2021. Let the requisite process fee for which is Interlocutory Application be filed on the side of the Applicant/ Intervenor within three days from today. It is open to the other Respondents also when they receive 'Notice' in I. A. No. 2116 of 2020 to file their 'Replies'/ 'Responses' before the next date of hearing and the same may be served upon the Learned Counsels appearing for the Parties in the instant Appeal.

Mr. Arvind Kumar Gupta Learned Counsel Appearing for Respondent No. 3,4,6 & 8 in Company Appeal (AT) (Ins.) No. 792 of 2020 is directed to file 'Reply' on or before 5<sup>th</sup> January, 2021 and the said 'Replies' of these Respondents shall be served on the other Learned Counsels appearing for the Parties and that it is open to the Learned Counsels appearing for respective Parties to exchange their 'Replies' before the next date of hearing.

The Registry is directed to List these matters on **18<sup>th</sup> January, 2021**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

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